

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

M.A.NO.1832/2002 in
O.A.NO.2251/2001

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 26th day of August, 2002

1. Lala Ram s/o Shri Mulla Ram
2. Kamesh, s/o Shri Jasbir
3. Attar Singh, s/o Shri Darya Singh
4. Anil, s/o Shri Bishan Chand
5. Pawan Kumar, s/o Shri Ram Kumar
6. Prem Singh, s/o Shri Surat Singh
7. Govind Ram, s/o Late Shri Budh Ram
8. Umesh Kumar, s/o Shri Mule Chand
9. Ajay Kumar Singh, s/o Sh. Pashupati Nath Singh
10. Parveen Singh, s/o Shri T.S. Bisht
11. Bhuvan Chander, s/o Shri ~~XXXX~~ Jagan Nath Sharma
12. Umesh Chander, s/o Shri Late Jagan Nath Prasad
13. Naresh Kumar, s/o Shri Ram Bhaj
14. Dinesh, s/o Late Shri Mangat Ram
15. Sanjit Kamti, s/o Shri Tetar Kamti
16. Mukesh, s/o Shri Kishan Lal
17. Rajiv Kr. Singh, s/o Shri K.P. Singh
18. Om Prakash, s/o Shri Hari Ram
19. Keshav Dev, s/o Shri Sohan Lal
All the applicants are casual labourers
working in O/o The Director Admin
Department of Revenue, North Block
New Delhi. ... Applicants

(By Advocate: None)

Vs.

1. Union of India through
The Secretary
Ministry of Finance (Dept. of Revenue)
North Block, New Delhi.

Contd....2/-

2. The Director Administration
Department of Revenue
North Block
New Delhi.

... Respondents

(By Advocate: Shri V.P.Uppal).

O R D E R (Oral)

By Shri Shanker Raju, M(J):

MA 1832/2002 is to revive the OA which has been held in abeyance on account of pendency of a case. MA for revival of the OA is allowed.

2. In view of the decision of the Apex Court in Mohan Pal Vs. Union of India & Others, 2002(4) Scale 216 where the DoPT Scheme of 1993 has been held to be one time measure and temporary status to be accorded to those who were in engagement on the date of commencement of the Scheme, i.e., 1.9.1993. As, admittedly, the applicants in this OA have not been in employment on the date of introduction of the Scheme and have engaged on casual basis subsequently, have no legal enforceable right to seek temporary status as per the aforesaid Scheme. In this view of the matter, the OA is dismissed. Interim order vacated. No costs.

3. However, it goes without saying that in the event of availability of work of casual nature, respondents shall consider the applicants for engagement in preference to juniors and outsiders.

S. Raju
(SHANKER RAJU)
MEMBER(J)

/rao/